

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

57 OF 199 8

Applicant(s) Sri D. P. Dutta

-vs-

Respondent(s) Union of India & ors

Advocate for Applicant(s) In person

Advocate for Respondent(s)

C. G. S. C.

Notes of the Registry	Date	Order of the Tribunal
This application is filed in form and within time. C. P. of Rs. 50/- deposited vide IPO/BD No 748258 Dated ... - 21-3-98 P. D. Dutta 1/CDR. Registry 23/3 23-3	24.3.98	Passover on 1st day. By order.
Requisite 5 Copies have been filed.	25.3.98	This application has been filed challenging the action of the respondents in fixing the seniority and sudden transfer of the applicant to Doordarshan Kendra, Agartala. According to him the seniority list was published without putting the applicant in a right position. It was as far back in 1990. Thereafter, the applicant submitted several representations. However, the respondents have not considered the representations. It is not possible for this Tribunal to consider the grievances of the applicant in this present application without any reasoned order why the applicant's position was

contd..

Notes of the Registry

Date

Order of the Tribunal

25.3.98

not fixed in the proper place.

We have heard the applicant in person and Mr A.K.Choudhury, learned Addl. C.G.S.C for the respondents. On hearing the applicant as well as the counsel for the respondents we dispose of this application with a direction to the respondent No.1 to consider the grievances of the applicant as mentioned in the representations which the applicant claims that he had filed earlier. The applicant may also file a representation giving details of his grievances within a period from 15 days from today. If such representation is filed, within the said period, the respondent No.1 shall also consider the said representation and pass a reasoned order. If the applicant is still aggrieved, he may approach the appropriate authority.

Application is disposed of. No order as to costs.

30.3.98

Copy of order alongwith the copy of applicant have been sent to the D/Secy for despatch the same to the parties.

D.

Issued vide D.Nos
850 to 855 d 1.4.98

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Member

Vice-Chairman

